IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SHEEL NAGU ACTING CHIEF JUSTICE

M.Cr.No. 23943 of 2024

DEEPAK SONI S/O PRAHLAD SONI

.....PETITIONER

VERSUS

STATE OF MADHYA PRADESH

..... RESPONDENT

Appearance:-

Shri Ritesh Inani, counsel for the petitioner.

Shri A.S.Parihar, Public Prosecutor for State.

ORDER

Case diary is perused.

Learned counsel for the rival parties are heard.

This is first application filed u/S.439 of Cr.P.C. by the petitioner for grant of bail. The petitioner has been arrested on 11.03.2024 by Police Station Station Road, Ratlam, district Ratlam in connection with Crime No.287/2024 registered in relation to offences punishable u/Ss. 420, 406, 467, 468, 471, 34 and 120-B of IPC.

Counsel for petitioner submits that petitioner is in custody since 11.03.2024. The allegation against him is of cheating and criminal

conspiracy. The chargesheet has since been filed and therefore, no further custodial interrogation may be necessary.

Counsel for State informs that petitioner has criminal antecedent comprising of offence under section 406 IPC.

In view of criminal antecedent of petitioner, though this Court is inclined to extend benefit of bail to the petitioner but with certain stringent conditions.

Accordingly, without expressing any opinion on merits of the case, this application is allowed and it is directed that Petitioner- **Deepak Soni** be released on bail on furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand only)** with two solvent sureties of the like amount to the satisfaction of concerned Trial Court.

This order will remain operative subject to compliance of the following conditions by the petitioner:-

- 1. The petitioner will comply with all the terms and conditions of the bond executed by him;
 - 2. The petitioner will cooperate in the trial;
- 3. The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as

to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;

- 4. The petitioner shall not commit an offence similar to the offence of which he is accused;
- 5. The petitioner will not seek unnecessary adjournments during the trial;
- 6. The petitioner will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.
- 7. The petitioner shall mark his appearance before the concerned Trial Court once a month till conclusion of the trial.

A copy of this order be sent to the Court below for compliance.

Certified copy as per rules.

(SHEEL NAGU) ACTING CHIEF JUSTICE

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